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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 13793/2025 & CM APPL. 56601/2025

12SF8455042 HEAD CONST ROORMAL

RETDPetitioner

Through: Mr. H.S. Tiwari, Adv.

versus

UNION OF INDIA & ORS.Respondents

Through: Ms. Shagun Shahi Chugh, SPC

with Ms. Kavya Roy Choudhury, Adv.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> ORDER (ORAL) 09.09.2025

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C. HARI SHANKAR, J.

- 1. The only prayer in this petition is for a direction to the respondents to decide the petitioner's representations dated 28 February 2025 and 28 March 2024.
- **2.** Accordingly, we dispose of this writ petition with a direction to the respondents to pass a reasoned and speaking order on the said representations within a period of four weeks from today.
- **3.** Order as and when passed shall be communicated to the petitioner forthwith. Should the petitioner continue to remain aggrieved, the right to re-approach the Court shall remain reserved.

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4. The petition is disposed of accordingly.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

SEPTEMBER 9, 2025/gunn

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